

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-511

CP (CAA) No.-24/230-232/2023 (2nd motion)

IN THE MATTER OF:

Mamram Pvt. Ltd. with Yuma Pvt. Ltd.

....Applicant

SECTION

U/s 230-232

Order delivered on 17.05.2023

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant :
For the Respondent :
For the OL : Ms. Hemlata Rawat, Adv.
For the RD : Ms. Niharika Tanwar, Adv.
For the IT Deptt. : Mr. Zoheb Hossain, Sr. St. Counsel, Mr. Sanjeev
Menon, Jr. St. Counsel, Mr. Vivek Gaurav, Adv.

ORDER

No one is present on behalf of the Petitioners. Proxy counsels for the Income Tax Department and OL are present. Report of RD is available on the portal of the Tribunal. On instruction, proxy counsel for the OL submitted that despite our earlier order dated 19.04.2023, Petitioner have not yet shown original record to them. In the interest of justice and fair play, the matter is listed on **05.07.2023**.

**S/d-
(DR. BINOD KUMAR SINHA)
MEMBER (T)**

**S/d-
(MAHENDRA KHANDELWAL)
MEMBER (J)**